

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
LEGISLATIVE DEPARTMENT**

**L O K   S A B H A**

**UNSTARRED QUESTION No. 103**

**TO BE ANSWERED ON WEDNESDAY, 18<sup>TH</sup> JULY, 2018.**

**UNIFORM CIVIL CODE**

103. SHRI BHARTRUHARI MAHTAB  
SHRI SANJAY DHOTRE

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has requested the Law Commission to examine various issues relating to Uniform Civil Code and to make recommendations thereon;
- (b) if so, the details thereof along with the action taken/being taken by the Law Commission on such request so far;
- (c) whether the Law Commission has submitted its recommendations on Uniform Civil Code to the Government;
- (d) if so, the details thereof and if not, the time by which Law Commission is likely to submit its recommendations to the Government; and
- (e) the steps taken/being taken by the Government to introduce Uniform Civil Code across the Country?

**MINISTER OF STATE FOR LAW AND JUSTICE AND CORPORATE AFFAIRS**

**(SHRI P.P. CHAUDHARY)**

- (a) Yes, Madam.
- (b) A questionnaire on uniform civil code which was uploaded on the website of the Law Commission of India, namely <http://lawcommissionofindia.nic.in> on the 7<sup>th</sup> October, 2016 along with an appeal, soliciting the views/opinion of the public at large. Besides this, the questionnaire was sent to media through Press Information Bureau and also circulated to the heads of National and State level political parties and Chief Ministers of all States for wide publicity. The Law Commission had also issued a reminder dated 19<sup>th</sup> January, 2018 to all the State Governments requesting them to forward their comments by the 15<sup>th</sup> February, 2018. It has also been decided by the Law Commission to hold deliberation/consultations with the stakeholders and the same are being held in the office of the Commission from time to time.
- (c) No.
- (d) In view of the nature of the subject matter, it may not be possible to lay down any rigid time frame in the matter.
- (e) In view of reply to part (d), this question does not arise.